

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS**

**LOK SABHA
UNSTARRED QUESTION NO.3046
TO BE ANSWERED ON 16TH MARCH, 2016**

CMRTS FREQUENCY LICENCE

3046. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of Captive Mobile Radio Tracking Service (CMRTS) frequency licence issued by the Government;
- (b) whether State Government of Gujarat has applied for frequency licence from Department of Telecommunications (DoT) for implementation of Digital Trunk Radio System (DTRS) for modernization of their Police Communication System;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) whether the DoT would issue the licence and settle the spectrum charges matter separately keeping in view the sensitivity and urgency for modernization of the State Police; and
- (e) if so, the details thereof and the time frame therefor?

ANSWER

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) Madam, the salient features of Captive Mobile Radio Trunking Service (CMRTS) licence issued by the Government are given below:

1. Captive Mobile Radio Trunking Service (CMRTS) Licences are issued for a period of 20 years to provide service on a non-exclusive basis in the designated service area for those networks in which equipment and facilities are owned and operated by licensee itself for own use and does not include third party ownership and provision of services by, or for third party. Licensees are required to make their own arrangements for all infrastructures involved in providing the service and are solely responsible for installation, networking, and operation of necessary equipment and systems. Only real time voice and message communication among the users of the service is permissible.

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2. Fees Payable:

- (a) All CMRTS licensees are required to pay licence fee except for agencies working for public service such as Police, Fire and Government Security.
- (b) Licence fee for CMRTS systems shall be Rs. 300/- per annum per terminal subject to a minimum of Rs. 25000/- per annum per licensed service area.
- (c) In addition to the licence fee, the licensees are also required to pay Radio Spectrum charges for use of Radio Spectrum.

(b) & (c) Yes. The Additional Director General of Police and Commissioner, Technical Services, Gujarat State, Gandhinagar applied for CMRTS Licence using digital technology for Ahmedabad, Vadodara, Surat, Rajkot cities and Gandhinagar district service area. These applications were examined as per the laid down procedures and it was observed that there were spectrum charges and late fee dues of Rs. 92,75,43,024/- pending against Gujarat Police for the period up to March'2016.

(d) & (e) Considering the necessity and importance of CMRTS system regarding public safety and security, case of Gujarat Police for operation of CMRTS licence has been approved subject to clearance of principle spectrum dues, holding interest/ penalty on late payment in abeyance. The Letters of Intent (LOIs) for signing of CMRTS licence for Ahmedabad, Vadodara, Surat, Rajkot cities and Gandhinagar district service area were issued to Gujarat Police on 30.09.2015. As per these LOIs, signing of the licence agreements is subject to the clearance of principle spectrum dues, holding interest/ penalty on late payment in abeyance.
